

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 1577 & 830 of 2019 IN
DFR No. 1929 of 2019**

Dated : 3rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Jaipur Vidyut Vitran Nigam Ltd. Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajatshatru S. Mina
Mr. Anish Sharma

Counsel for the Respondent(s) :

ORDER

IA No. 1577 of 2019

(Application for condonation of delay in refiling appeal)

Heard.

The Applicant/Appellant seeks condonation of delay of 113 days in refiling the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 2000/- (Rupees two thousand only) to a charitable organization**, namely, **“National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4th Floor, Parliament Street, New Delhi** within two weeks from today. Application is disposed of.

IA No. 830 of 2019 IN
DFR No. 1929 of 2019

Issue notice on main appeal as well as on application for condonation of delay. Dasti, in addition, is permitted.

On compliance, Registry is directed to list the matter on **01.10.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson